

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4393
ANSWERED ON:22.12.2005
RETURN OF LAND AFTER EXPLORATION
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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the land acquired by the Oil and Natural Gas Corporation (ONGC) for carrying out its exploration and production activities during the last five years;
- (b) the amount of compensation paid to the land owners during the said period;
- (c) whether ONGC has received representations from the land owners for return of the land where exploration work is over;
- (d) if so, the details thereof; and
- (e) the action taken by ONGC in this regard?

Answer

MINISTER OF PETROLEUM & NATURAL GAS AND PANCHAYATI RAJ (SHRI MANI SHANKAR AIYER)

- (a) Details of land acquired by ONGC for carrying out their exploration and production activities during the last five years are as under:

Year	Total land acquired (in Acres)	Compensation paid (Rs. in Crores)
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2000-01	986.16	13.73
2001-02	910.91	15.07
2002-03	691.36	15.42
2003-04	746.40	19.29
2004-05	642.91	16.36
Total	3977.74	79.87

- (b) An amount of Rs.79.87 Crores was paid by ONGC to land owners as compensation during the last five years.

(c) to (e) A, representation was received for the return of land acquired on a permanent basis in Assam. The case is under process to return the land to the original owner through the district revenue authorities.

Representations are received occasionally complaining of non-payment/ delay in payment of compensation. These are resolved in association with the district revenue authorities concerned.